(viii) The Contract Labour (Regulation and Abolition) Act, 1970

(ix) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979

(x) The Payment of Bonus Act, 1965

(xi) The Employees State Insurance Act, 1948.

Uniform labour wage code

1152. SHRI BHUPENDER YADAV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is contemplating to introduce uniform labour wage code by amalgamating relevant provisions of the Minimum Wages Act, 1948, the Payment of Wages Act, 1936 and the Equal Remuneration Act, 1976; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Ministry of Labour & Employment has taken steps for drafting a Labour Code on Wages, by rationalising and amalgamating the provisions of the following four Labour Laws:

(1) The Minimum Wages Act, 1948

(2) The Payment of Wages Act, 1936

(3) The Payment of Bonus Act, 1965

(4) The Equal Remuneration Act, 1976

Suspension of minimum pension scheme under EPFO

1153. SHRI D. RAJA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the ₹ 1000/- minimum monthly pension scheme of the Employees' Provident Fund Organisation (EPFO) has been suspended *w.e.f.* 1st April, 2015 as the notification in this regard was effective from 1st September, 2014 to 31st March, 2015; and

(b) if so, the details thereof and the reasons for not renewing the notification to continue the scheme beyond 31st March, 2015?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The provision of minimum pension of ₹ 1000/- per month under the Employees' Pension Scheme (EPS), 1995 which was notified *vide* GSR No. 593 (E) dated 19.08.2014 was valid